

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PB AT NEW DELHI**

Appeal NO. 18 OF 2025

IN THE MATTER OF:

PUNJAB DYERS ASSOCIATION,
TAJPUR ROAD
LUDHIANA

...APPELLANT

VERSUS

PUNJAB POLLUTION CONTROL BOARD ...RESPONDENT

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FILED BY:

**NEW DELHI
DATED: 18.07.2025.**



**I K Kapila
Advocate**

**D 082, DLF Capital Greens, New Delhi
kapilaik@yahoo.co.in, 9582063272**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Punjab Pollution Control Board ...RESPONDENT

REJOINDER TO REPLY OF RESPONDENT PUNJAB POLLUTION CONTROL BOARD

Respectfully showeth

1. The Appellant has filed instant Appeal against order of Respondent PPCB imposing Environmental Compensation as under vide impugned order communicated vide letter dt 3.1.2025 to the Appellant.

(i) Impose Environmental Compensation of Rs 2,49,90,000/- on SPV of Appellant for violation of EC condition regarding discharge of treated effluent from CETP in to Buddha Nala for 833 days (since commissioning of CETP to date of hearing of show cause notice)

(ii) Deposit Rs 41,60,000/- with in 15 days to Respondent PPCB.

2. The Respondent has admitted in its reply dated 4.4.2025 (Page 235- 245) that said order has been passed exercising powers under sec 33A of Water Act 1974 (Point 20 Page 242).

At S no 3 Page 7 following has been submitted in the Appeal to which Respondent has not replied

“Rules under Water Act are framed by Punjab State Govt in 1977.

Rule 32 prescribes that direction u/s 33 A shall be modified/ confirmed or not issued with in period of **45 days** from filing objection or date up to which objections were invited to be filed” .

A copy of the said Rules is enclosed as **Annexure AR/ 1**.

3. The Respondent PPCB has admitted that notice under sec 33A of Water Act 1974 was issued on 29.8.2024 to issue direction for imposition of EC beside other directions (point 20 Page 242) to which reply was filed by appellant dt 18.9.2024 and Appellant was heard on 18.9.2024 (Point 23 Page 243). Copy of said notice is placed at Page 196-197 and Reply of Appellant is placed at page 198-202.

4. That it is thus clearly established that **impugned order dt 3.1.2025 is passed after 109 days, much beyond the time limit of 45 days prescribed in Rule 32 as submitted above.** Therefore, it is humbly requested that on this ground alone the impugned order be set aside.

5. It is submitted that Appellant has already submitted Appeal no 40/2024 challenging Directions under sec 33 A of Water Act 1974 dated 25.9.2024 . the Matter is pending before Hon'ble Tribunal and listed for hearing along with instant appeal. It has come on record of Appeal that Respondent PPCB granted consent to establish in Nov 2021 and consent to operate in Aug 2022 to the Appellant to discharge its treated effluent in to Buddha Nala in to which treated sewage from STP is also being discharged at about 50 m d/s. the Respondent PPCB was fully aware of EC condition dt 3.5.2013 for not discharging treated CETP effluent in to Buddha Nala for 117 mld CETP for which EC was obtained but which was never constructed. Instead, 40 mld and 50 mld CETPs were constructed at same location. 50 mld CETP was sanctioned by MoEFCC in Nov 2019/Jan 2020 after the requirement of EC for setting up CETP had been dispensed with by MoEFCC notification dt 19.12.2018. Clearly, Respondent PPCB did not consider EC dt 3.5.2013 as applicable to Appellant. But for that Respondent could not have granted permission for discharge of treated CETP effluent in to Buddha Nala. In alternate/ Respondent PPCB granted such permission to Appellant only because it was aware that pre condition raising reasonable expectation that State Govt will

implement project for carrying treated CETPs and STPs effluent for irrigation on ground has not been met so far. The Respondent Board itself had granted permission to STP to discharge its treated effluent in to Buddha Nala at about 50 m d/s of point where CETP is discharging its treated effluent in to Buddha Nala on other side of the Nala. It is further submitted that the appellant was entitled to same consent conditions as imposed on 40 mld CETP by virtue of order of Hon'ble NGT dated 20.1.2020 in IA no 13/ 2020 in EA no 21/ 2019 in OA no 410/2017. The Respondent has not imposed any specific consent condition upon 40 mld CETP to comply EC conditions dt 3.5.2013. A copy of CTO granted to 40 mld CETP is enclosed as **Annexure AR/2**. It is pertinent to state and emphasise that all other narration/ allegation in the impugned order except those alleging discharge of effluent exceeding prescribed parameters are irrelevant for purpose of imposition of EC.

REJOINDER TO REPLY OF RESPONDENT

6. At the outset itself it is submitted that all averments in the reply by Respondent which are inconsistent with submissions of the Appellant or specifically admitted by Appellant are denied as incorrect.

7. That the Respondent has stated in its reply that it has drawn power from the judicial pronouncement of Hon'ble Supreme Court, the Hon'ble NGT and Statutory provisions (sec 33A of Water Act) for imposition and recovery of Env Compensation (Point e and h at page 239-240). It is also stated by the Respondent that Hon'ble NGT shall be guided by the principles of natural justice (Point c, Page 239). It is respectfully submitted that the Appellant is not a party before Hon'ble Supreme Court/ Hon'ble NGT in any of the citations relied by Respondent in its reply. Further, the CPCB methodology placed at Page 217 on wards itself is prepared without following principle of natural justice because neither appellant nor any other association/ individual likely to be affected by said methodology was invited to place their view/ suggestion/ objection through any notice/ public notice. It also fails to

distinguish between no treatment of waste water , failing to meet all/ most prescribed parameter limits and best possible treatment imparted but still failing to meet prescribed limits for a few parameters only. Further, In humble understanding of the Appellant, only Hon'ble NGT is vested with powers to order/ award Env Compensation or relief under Sec 15 of NGT Act. The said Act has over riding effect on any other law inconsistent with NGT Act 2010. It is open to CPCB/ any state Board to file application under 15 read with sec 17 of NGT Act to obtain order/ award for any relief/ env compensation as specifically provided in NGT Act, to comply with various orders passed by Hon'ble NGT and relied by the Respondent in its reply to assess and recover env compensation from any defaulter. In humble understanding of the Appellant, Hon'ble NGT has not passed any order relied by Respondent to delegate its power and function under sec 15 to the Respondent Board or any other Board. The Boards or any committee even when appointed by Hon'ble NGT can assist Hon'ble NGT but cannot exercise powers vested with Hon'ble NGT. In further humble understanding of the Appellant, Sec 33A of Water Act empowers state board to issue direction to any person/ authority only **subject to the provisions of the Act**. There is nothing in sec 17 (Functions of a State Board) or any other sec of the Act to empower State Board to impose and recover env compensation. The aforesaid understanding gets support from recent amendments in Water Act to provide for penalties for certain violations of the Act which remain "in addition to the liability to pay relief or compensation under sec 15 read with sec 17 of the NGT Act". Had legislature any intention to vest pollution control boards with power to impose EC, it would have clarified the same at least in recent amendment as clarified for powers under NGT Act in said amendment dated 15.2.2024 in Water Act 1974. A copy of Amendment Act dt 15.2.2024 is enclosed as **Annexure AR/3**. Hon'ble High Court of Allahabad has held that UPPCB lacks jurisdiction to impose environmental compensation as per the relevant statutes emphasising that such power lies with Hon'ble NGT (2024 Supreme (on line) (ALL)4151). Hon'ble Supreme Court has held that NGT can not abdicate its jurisdiction (2023 Supreme Court cases 525 : 2022 SCC on line Sc 120). The Ld Appellate Authority has passed following order dt 26.5.2025 on

application filed by Appellant before Ld Appellate Authority regarding imposition of EC :

“ 5) After hearing the parties, it is observed that the appellant has already filed an appeal before Hon’ble National Green Tribunal challenging the comprehensive order passed by the Board for imposition of Environmental Compensation, Hence , the issue relating to imposition of Environmental Compensation of Rs 25 lakh can not be entertained by the Appellate Authority as the same is also part of the comprehensive order. Hence the appeal qua this issue stands declined.”

A copy of order of Appellate authority is enclosed as **Annexure AR/4.**

8. That further, briefly stated the Respondent PPCB has stated in the reply that it has passed impugned order/ direction imposing environmental compensation for violation of provisions of Env laws (by Appellant) in accordance with formula and methodology evolved by CPCB and adopted by PPCB (Para 2,3,4 Page 236). It is submitted that the Respondent has not assessed Env Compensation according to formulae and methodology evolved by CPCB, a copy of which placed at Page 217.

PARAWISE REJOINDER

9. That Respondent in its reply has accepted submissions in para 2,3,4, 5, 7,8, 9, 10, 12, 13, 18, 19,20,21, 23, 26 (28) in the Appeal as matter of Record. The submissions in the Appeal in these para are reiterated.
10. That the Respondent has accepted in its reply to para 6 , that the notification dated 1.1. 2016 notifying effluent standards for CETPs (Page 240). It is submitted that said notification placed at Page39-41 imposes a duty on Respondent PPCB to prescribe CETP inlet standards which Respondent has not notified so far. The said notification also requires Respondent PPCB to decide

mixing ratio for treated sewage with CETP effluent for use in irrigation. The Respondent has not decided said ratio so far.

11. In reply to para 11, Respondent has stated that Appellant has never achieved the parameter of 10 mg/l in respect of treated BOD. It is submitted that MoEFCC notification dated 1.1.2016 prescribes BOD limit of 30 mg/l for discharge of CETP effluent in to water body and BOD limit of 100 mg/l for discharge of treated CETP effluent for use in irrigation. No Authority has notified BOD limit of 10 mg/l for discharge of CETP effluent.
12. The reply of Respondent to para 14, that the Board has only facilitated setting up of CETP is factually incorrect and denied. The corresponding submission in the para in Appeal are reiterated.
13. In reply to para 15, the allegation of Respondent that Appellant has not submitted proposal for reuse of treated CETP effluent is in correct. The Appellant has been consistently requesting to consider State Govt project for use of treated CETP and STPs effluent for irrigation (Page 201) which Respondent has not considered.
14. In its reply to para 16, the Respondent has alleged that most of the time CETP is not meeting standards prescribed in the notification (dt 1.1.2016) and TDS standard has never been achieved. The said allegation is incorrect and denied. By its own reports PPCB has reported that CETP effluent is meeting prescribed standard for TDS. A chart showing the same is enclosed as **Annexure AR/5**. It is pertinent to submit here that the only main reason that the CETP is not able to meeting prescribed standards notified on 1.1.2016 is failure on part of Respondent to prescribed CETP inlet standards which enables

indiscriminate discharge of effluent with unusually high polluting parameters occasionally from some or other member units in to CETP that directly affects treatment efficiency of CETP treatment units. **The Respondent has not notified CETP inlet standards in terms of notification dated 1.1.2016.** Despite CETP operation under such limitation, statistically stating the CETP has successfully achieved compliance with prescribed standards for 13 parameters in Notification dated 1.1.2016 in > than 90 % results. Total 36 samples were collected and tested for 13 parameters during June 2022- Sept 2024 (total 468 results) of which only 38 results for one or other parameter is found exceeding prescribed limit. A Chart showing all results for sampling by Respondent Board and other recognised lab is enclosed as **Annexure AR/6.**

15. In Reply to para 17, Respondent has admitted that it has shown inability to fund the project of Rs 35.97 crore of Govt of Punjab , Deptt of Water Resources to utilize the waste water of Buddha Nala (treated CETPs and STPs effluent) for irrigation through lower buddha nala. It is submitted that Respondent has not disclosed how much money it has collected by way of Env Compensation so far from industries/ CETPs in catchment area of Buddha Nala which could be used for funding said project.
16. The Respondent has denied submission in para 22 for want of Knowledge although part sample from effluent sample collected by CPCB was obtained in presence of officials of PPCB. The submissions made in corresponding para in Appeal are reiterated.
17. In reply to para 24 by Respondent, it is submitted that the earlier made submission above regarding power and competence of Respondent to issue impugned order. Further assuming but not

admitting such power vesting in Respondent, it is submitted that Respondent has not correctly applied formula in CPCB methodology for EC computation hence the averments made in the corresponding para are reiterated. Respondent has failed to appreciate that CETP has failed to meet one or two parameters only despite best possible treatment provided at CETP.

18. In reply to para 25-28(29) by Respondent, the submissions made in para 7 above and in corresponding para in Appeal are reiterated.



Appellant

Filed by



**I K Kapila
Advocate**

**D 082, DLF Capital Greens, New Delhi
kapilaik@yahoo.co.in, 9582063272**

Dated 18.7. 2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PB AT NEW DELHI

APPEAL NO. 18 OF 2025

IN THE MATTER OF:

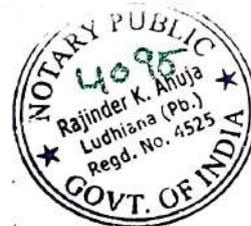
Punjab Dyers Association

...APPLICANT

VERSUS

Punjab Pollution Control Board

...RESPONDENT



AFFIDAVIT

I, Vivek Kumar Jindal, a Director of Punjab Dyers Association at present at Ludhiana, do hereby solemnly affirm and declare as under: -

- 1. That I am presently a director of Punjab Dyers Association, a Company registered under company Act having Registered office at Kaka Road, Opp. Central Jail, Tajpur Road LUDHIANA PUNJAB, and duly authorized by the Company to file this affidavit.
- 2. That I am fully conversant with case as derived from office record and competent to swear to this affidavit.
- 3. That I have read the accompanying rejoinder and have understood the contents thereof. The facts stated there in are true and correct to the best of my knowledge and nothing has been concealed there from.
- 4. That the Annexures are true copy of the originals.

Certified that the affidavit has been read over & explained to the deponent who seemed perfectly understand at same at the time making there of.

I know the deponent/ executant and he/she has signed in my presence.

DEPONENT

VERIFICATION:

Verified at Ludhiana on this 18 day of July 2025, I the above named deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

DEPONENT

ATTESTED AS IDENTIFIED
RK
18/07/2025
NOTARY PUBLIC Ludhiana (Pb.)

Punjab Water Prevention and Control of Pollution Rules, 1977



The Punjab Water Prevention and Control of Pollution Rules, 1977

Published vide Punjab Government Notification No. GSR 109/CA.6/74/Section 64/77, dated

Pu735

Public Works Department

No. GSR 109/CA.6/74/Section 64/77. - In exercise of the powers conferred by Section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974), the Governor of Punjab, after consultation with the Punjab State Board for the Prevention and Control of Water Pollution, is pleased to make the following rules, namely :-

Chapter 1

Preliminary

1. **Short title and commencement.**- (1) These rules may be called the [Punjab Water Prevention and Control of Pollution Rules, 1977.]
 - (2) They shall come into force on the date of their publication in the Official Gazette.
 2. **Definitions.**- In these rules, unless the context otherwise requires :-
 - (a) "Act" means the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974);
 - (b) "Board" means the Punjab State Board for the Prevention and Control of Water Pollution;
 - (c) "Chairman" means the chairman of the Board;
- [(cc) "consent fee" means the fee charged for the grant of consent by the Board; and;].

- (d) "Form" means a form set out in Schedule I;
- (e) "Government" means the Government of the State of Punjab;
- [(ee) "investment" means the amount of capital invested in an industry on capital works including land, machinery and equipment;].
- (f) "member" means a member of the Board including the chairman;
- (g) "member-secretary" means the member secretary of the Board;
- (h) "meeting" means the meeting or an adjourned meeting of the Board;
- (i) "section" means a section of the Act;
- (j) "Schedule" means a schedule appended to these rules;
- (k) "State Board Laboratory" means a laboratory established or recognised as such under sub-section (2) of Section 17;
- (l) "State Water Laboratory" means a laboratory established under clause (a) of sub-section (1) of Section 52 or a laboratory or institute specified under clause (b) of the aforesaid sub-section to carry out the functions entrusted to the State Water Laboratory.;
- (m) "year" means the financial year commencing on the first day of April.

Chapter 2

Terms and conditions of service the members of the Board and of Committees of the Board

3. **Salaries, allowances and other conditions of service of chairman.**- (1) In case the chairman is appointed from amongst Government employees, the terms and conditions of his service shall be such as may specified by the Government from time to time.
- (2) In case the chairman is a non-official person :-

(i) he shall be paid a fixed salary [equivalent to the maximum of the scale of Chief Engineer in the Department of Public Works, Punjab] per month; and

(ii) the other terms and conditions of his service, including allowances payable to him, shall be such as may be specified by the Government from time to time and in the absence of being so specified such terms and conditions shall be, as far as may be, the same as are applicable to a Class I Officer of the corresponding status of the Government.

(3) The power to sanction casual leave and earned leave to the chairman shall vest in the Government.

4. Salaries, allowances and other conditions of service of member-Secretary.-

(1) The member-Secretary shall be paid a monthly salary in the scale of [Rs. 15900-20600]

[(2). The other terms and conditions of his service, including allowances payable to him, shall be such as may be specified by the Government from time to time, and in the absence of being so specified, such terms and conditions shall be, as far as may be the same, as are applicable to an officer getting the corresponding pay scale of Government :

Provided that in case a person is appointed through direct recruitment to the said post, the conditions of maximum age limit applicable for initial recruitment in the State Government Service and knowledge of Punjabi upto Matriculation standard shall not be applicable.]

(3) Terms and conditions of service of the member-Secretary appointed on deputation shall be regulated in accordance with the instructions issued by the Government from time to time.

(4) The power to sanction casual leave to the member-Secretary shall vest in the Chairman and the power to grant leave other than casual leave to him shall vest in the Government.

5. Terms and conditions of service of non-official member of the Board.- The payment of travelling and daily allowances to the non-official members of the Board shall be regulated in accordance with the instructions issued by the Government, - vide Chief Secretary U.O. No. 688-Pol. (i) 68/3562, dated 12th February, 1968 or such instructions as may be issued by it, from time to time, in the behalf.

6. **Terms and conditions of service of members of committees of Board as are not members of the Board.**- A person who is a member of a committee constituted under sub-section (1) of Section 9 but he is not a member of the Board shall, for attending the meetings of the committee, be paid travelling and daily allowances at the same rate at which these are admissible to a non-official member of the Board in case such person is a non-official and at the rates admissible to him as a Government employee in case he is a Government employee.

Chapter 3

Powers and duties of the Chairman and member-secretary and appointment of officers and employees

7. **Powers and duties of chairman.**- (1) The chairman shall have overall control over the day-to-day activities of the Board.

(2) (i) The chairman may undertake tours within the State of Punjab for carrying out the functions of the Board :

Provided that he shall keep the Government, and the Board informed of his tours.

(ii) The chairman may, with the prior approval of the Government, visit any place in India or abroad and also keep the members of the Board informed of his tours.

(3) Subject to rules, if any, made under sub-section (3) of Section 12, the chairman shall have full powers in the matters of promotion, confirmation, transfer and termination of services of the officers and employees of the Board.

(4) Subject to over all sanctioned budget provision, the chairman shall have full power to administratively approve and sanction all estimates.

[8. Creation and abolition of posts. - The Board may create such posts as it considers necessary for the efficient performance of its functions and may abolish any post so created :

Provided that for the creation and abolition of the posts, in all the wings of Board, carrying the pay scale equal to the post of Assistant Environmental Engineer and above, the Board shall obtain prior approval of the Government.]

[8A. Powers of Appointment. - The Board shall make the appointments to all the posts, in all the wings of the Board, carrying the pay scales less than that of the post of Assistant Environment Engineer, and the appointments to all the other posts, in all the wings of the Board, carrying pay scales equal to the post of Assistant Environment Engineer and above shall be made by the Government.]

9. **Powers and duties of member-secretary.**- The member-secretary shall be subordinate to the chairman and shall, subject to the control of the Chairman, exercise the following powers, namely :-

(1) The member-secretary shall be incharge of all the confidential papers of the Board and shall be responsible for preserving them.

(2) The member-secretary shall produce such papers whenever so directed by the chairman or by the Board.

(3) The member-secretary shall make available to any member of the Board, for his perusal, any record of the Board.

(4) The member-secretary shall be entitled to call for the services of any officer or employee of the Board, and files, papers and documents for study from any department of the Board, as also to carry out inspection of any department at any time including checking of accounts, vouchers, bills and other records and stores pertaining to the Board.

(5) The member-secretary may withhold any payment, but every case in which payment is withheld shall, as soon as may be, be placed before the Board for its approval.

(6) The member-secretary shall make all arrangements for holding meetings of the Board and meetings of the committees constituted by the Board.

(7) All orders or instructions to be issued by the Board shall be authenticated by the member-secretary or any other officer authorised in this behalf by the chairman.

(8) The member-secretary shall authorise, sanction or pass all payments against allotments made or estimates sanctioned.

(9) The member-secretary shall write and maintain confidential reports of all Class I and Class II Officers of the Board and shall get them countersigned by the chairman.

(10) The member-secretary shall countersign the confidential reports of all Class III employees of the Board.

(11) (i) The member-secretary shall sanction the annual increments of Class I and Class II Officers of the Board :

Provided that the increments of Class I and Class II Officers shall be withheld only with the approval of the chairman.

(ii) The annual increments of the employees of the Board other than those referred to in clause (i) shall be sanctioned by officers authorised in this behalf by the member-secretary.

(12) The member-secretary shall have full powers for according technical sanction to all estimates.

(13) The member-secretary shall exercise such other powers and perform such other functions as may be delegated to him from time to time either by the Board or by the chairman.

Chapter 4

Temporary association of persons with Board for particular purposes

10. Manner and purpose of association of persons with Board.- (1) The Board may invite any person whose assistance or advice it considers useful to obtain in performing any of its functions to participate in deliberations of any of its meetings.

(2) Any person associated by the Board under sub-rule (1) shall be paid such allowances as are admissible to the non-official members of the Board.

(3) Notwithstanding anything contained in sub-rule (2), if such person is a Government employee or an employee in a Government undertaking, he shall be paid such travelling and daily allowances as are admissible under relevant rules applicable to him.

Chapter 5

Consulting Engineer

- 11. Appointment of consulting engineer.-** For the purposes of assisting itself in the performance of its functions, the Board may appoint a consulting engineer to the Board for a specified of period not exceeding four months :

Provided that the Board may, with the prior approval of the Government, extend the period of such appointment from time to time :

Provided further that if at the time of the initial appointment the Board has reason to believe that the services of the consulting engineer would be required for a period of more than four months, the Board shall not make the appointment without the prior approval of the Government.

- 12. Power to terminate appointment.-** Notwithstanding the appointment of the consulting engineer for a specified period under Rule 11, the Board shall have the right to terminate the services of the consulting engineer before the expiry of the specified period, if, in the opinion of the Board, the consulting engineer is not discharging his duties properly or to the satisfaction of the Board or such a course of action is necessary in the public interest.

- 13. Emoluments of the consulting engineer.-** The Board may pay the consulting engineer suitable emoluments or fees depending on the nature of work, and the qualifications and experience of the consulting engineer :

Provided that the Board shall not appoint any person as consulting engineer without the prior approval of the Government if the emoluments or fees payable to him exceed two thousand rupees per month.

- 14. Tours by consulting engineer.-** The consulting engineer may undertake tours within the State for the performance of the duties entrusted to him by the Board and in respect of such tours he shall be entitled to travelling and daily allowances as admissible to a Class I Officer of the Government. He shall, however, get the prior approval of the member-secretary to his tour programme.

- 15. Consulting engineer not to disclose information.-** The consulting engineer shall not disclose any information either given by the Board or obtained during the performance of the duties assigned to him either from the Board or otherwise to any person other than the Board without the written permission of the Board.

- 16. Duties and functions of consulting engineer.-** The consulting engineer shall discharge such duties and perform such functions as are assigned to him by the Board and it will be his duty to advise the Board on all technical matters referred to him by the Board.

Chapter 6

Budget of Board

- 17. Form of budget estimates.-** (1) The budget in respect of the year next ensuing showing the estimated receipts and expenditure of the Board shall be prepared in Forms I, II, III and IV set out in Schedule I and submitted to the Government.
- (2) The estimated receipts and expenditure shall be accompanied by the revised budget estimates for the current year.
- (3) The budget shall be based, as far as may be, on the account heads specified in Schedule II.
- 18. Submission of budget estimates to Board.-** (1) The budget estimates as compiled in accordance with rule 17 shall be placed by the member-secretary before the Board by the 5th October each year for approval.
- (2) After approval of the budget estimates by the Board, four copies of the final budget proposals incorporating therein such modifications as have been decided upon by the Board shall be submitted to the Government by the 15th October each year.
- 19. Estimates of establishment expenditure and fixed recurring charges.-** (1) The estimates of expenditure on fixed establishment as well as fixed monthly recurring charges on account of rent and allowances shall provide for the gross sanctioned pay without deduction of any kind.
- (2) To the estimates referred to in sub-rule (1) shall be added a suitable provision for leave salary based on past experience with due regard to the intention of the members of the staff in regard to leave as far as the same can be ascertained.
- (3) If experience indicates that the total estimate for fixed charges referred to in sub-rules (1) and (2) is not likely to be fully utilized, a suitable lumpsum deduction shall be made from the total amount estimated.
20. No expenditure which is not covered by a provision in the sanctioned budgeted estimates, or which is likely to be in excess of the amount provided under any head, shall be incurred by the Board without provision being made by re-appropriation from some other head under which savings are firmly established and available.
21. The Board shall incur expenditure out of the funds received by it in accordance with the Punjab Financial Rules and other instructions issued by the Government from time to time.
22. The funds of the Board shall be operated by the member-secretary of the Board or in his absence by any officer authorised by the Board subject to the approval of the Government.

[22A. Annual Report of the activities of the Board. - The form of annual report of the year last ended, giving a true and full account of the activities of the Board during the previous financial year, shall conform to the particulars specified in Form IV-A.]

Chapter 7

Accounts of Board

23. The annual statement of accounts of Board shall be in Forms V to IX.

Chapter 8

Report of Board Analyst

24. When a sample of any water, sewage or trade effluent has been sent for analysis to a laboratory established or recognised by the Board, the Board analyst appointed under sub-section (3) of Section 53 shall analyse the sample and submit to the Board a report in triplicate in Form X of the result of such analysis.

Chapter 9

State Water Laboratory

25. Functions of State Water Laboratory.- The State Water Laboratory shall cause to be analysed any samples of water, sewage or trade effluent received by it from any officer authorised by the Board for the purpose, and the findings shall be recorded in triplicate in Form XI.

26. Fees for report.- The fees for each such report shall be such as may be notified by the Government from time to time.

[Chapter 9A]

Qualifications of Analysts

26A. Qualifications for Government Analyst and Board Analyst. - A person shall not be qualified for appointment as Government Analyst or Board Analyst unless he -

(i) possesses B.Sc. Degree in Chemistry with experience of analysing the samples of water or of sewage or trade effluent in any teaching or research laboratory or in any Government laboratory for a minimum period of five years; or

(ii) possesses B.Sc. Degree in Chemical Engineering or Bio-Chemical Engineering or M.Sc. Degree in Chemistry or any equivalent qualification with an experience of analysing samples of water or sewage or trade effluent in a teaching or research laboratory or in a Government laboratory for a minimum period of two years.

Chapter 10

Power and functions of Board

27. Power to take samples.- The Board or any officer empowered by it in this behalf shall have power to take for the purpose of analysis samples of water from any stream or well or samples of sewage or trade effluent which is passing from any plant or vessel or from or over any place into any such stream or well in the State.

28. Form of notice.- A notice under clause (a) of sub-section (3) of Section 21 shall be in Form XII.

[29. Application for Consent. - (1) An application for obtaining the consent of the Board for establishing or taking any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land (such discharge being hereinafter in this rule referred to as discharge of sewage), shall be made in Form XIII-B for the industries falling under Red Category, as notified by the Board from time to time, and in Form-XIII-C for the industries falling under Green Category, as notified by the Board from time to time, and for bringing into use any new or altered outlet for the discharge of sewage or beginning to make any new discharge of sewage under Section 25 or continuing of an existing discharge of sewage under Section 26, shall be made to the Board, in the case of any person other than a local body in Form XIII, for the industries falling under Red Category, as notified by the Board from time to time, or in Form XIII-C for the industries falling under Green Category, as notified by the Board from time to time, and in the case of any local body, in Form XIII-A, which may be obtained from the office of the Board, on payment of twenty five rupees.

(2) The application under sub-rule (1) shall be accompanied by the amount of application fee as specified in Schedule-III appended to these rules. The Government may revise the application fee specified in the said Schedule-III from time to time.]

30. Procedure for making inquiry into application for consent.- (1) On receipt of an application for consent under Section 25 or Section 26, the Board may depute any of its officers, accompanied by as many assistants as may be necessary, to visit the premises of the applicant, to which such application relates, for the purpose of verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information as such officer may consider necessary. Such officer may for that purpose, inspect any place where water or sewage or trade effluent is discharged by the applicant, or treatment plants, purification works, or disposal systems of the applicant and may require the applicant to furnish to him any plans, specifications and other data relating to such treatment plants, purification works or disposal systems or any part thereof, that he considers necessary.

(2) Such officer shall, before visiting any premises of the applicant for the purpose of inspection under sub-rule (1), give notice to the applicant of his intention to do so in Form XIV. The applicant shall furnish to such officer all facilities that such officer may legitimately require for the purpose.

(3) An officer of the Board may, before or after carrying out an inspection under sub-rule (1), require the applicant to furnish to him, orally or in writing such additional information or clarification, or to produce before him such documents, as he may consider necessary for the purpose of investigation of the application and may, for that purpose, summon the applicant or his authorised agent to the office of the Board.

[31. Grant and renewal of Consent. - (1) The Board may issue the consent referred to in rule 29 above, to any industry, for a period of one year, five years and fifteen years, to the applicant in Form-XV, subject to such conditions as are consistent with the provisions of section 25.

(2) If the Board is of the view that the water quality of a stream has suddenly deteriorated, it may clear the closing down of certain operations to prevent undue pollution in the stream as a temporary measure.

(3) The concerned industry shall get its consent renewed from the Board after the expiry of the period for which it has been granted by the Board under sub-rule (1). In case of any change in the nature or quantum of pollution load, due to change in their production process or expansion of the existing unit or any other reason, to such an extent that the existing pollution control facility becomes inadequate or inappropriate for the increased discharges, the industry shall obtain a fresh consent even before the expiry of the previous consent.]

[32. Directions. - (1) Any direction issued section 33-A shall be in writing.

(2) The direction shall specify the nature of action to be taken and the time within which it shall be complied with by the person, officer or authority, to whom such direction is given.

(3) The person, officer or authority to whom any direction is sought to be issued, shall be served with a copy of the direction and shall be given an opportunity of not less than fifteen days from the date of service of such notice, to file, with an Officer designated in this behalf, the objection, if any, to the issue of such direction.

(4) Where the direction is for the stoppage or regulation of electricity or water or any other service, affecting the carrying on of any industry, operation or process and is sought to be issued to an officer or an authority, as the case may be, a copy of the direction shall also be endorsed to the occupier, and objections, if any, filed by the occupier with an officer designated in this behalf, shall be dealt with in accordance with the procedure given under sub-rule (3), and sub-rule (5) of this rule:

Provided that no opportunity of being heard, shall be given to the occupier, if he had already been heard with regard to the stoppage or regulation of electricity or water or any other service referred to above.

(5) The Board shall within a period of forty five days from the date of receipt of the objections, if any, or from the date upto which an opportunity is given to the person, officer or authority to file objections, whichever is earlier, after considering the objections, if any, accordingly decide to confirm or modify or not to issue the direction so given after giving reasons in writing.

(6) Where the Board is of the opinion that in view of the likelihood of a grave injury to the environment it is not expedient to provide an opportunity to file objections against the direction, it may for reasons to be recorded in writing, issue direction without providing such opportunity.

(7) A direction or notice thereof, as the case may be, required to be issued under this rule shall be deemed to be duly served :-

(a) Where the person to be served, is a company, if such direction or notice thereof, as the case may be, is addressed in the name of the company at its principal office or at its registered office or at the place of business as the case may be and is delivered in person or is sent by registered post;

(b) Where the person to be served is a serving Government Officer, if such direction or notice thereof, as the case may be, is addressed to that person, and a copy thereof is endorsed to the Head of Department or to the Secretary to Government, as the case may be, being incharge of the Department, in which for the time being the business relating to the Department is transacted in which said officer is employed, is delivered in person or is sent by registered post; and

(c) In any other case, if the direction or notice thereof, as the case may be, is addressed to the person to be served; and

(i) is delivered in person to him; or

(ii) if such person cannot be found, is affixed on some conspicuous part of his last known place of residence or business or is given or delivered to some adult member of his family or is affixed on some conspicuous part of the land or building, if any, to which it related; or

(iii) is sent by registered post to that person.

Explanation. - For the purpose of this sub-rule :-

(a) 'Company' means any body corporate and includes a firm or other association of individuals;

(b) 'a Servant' is not a member of the family".

33. Manner of giving notice.- The manner of giving notice under clause (b) of sub-section (1) of Section 49 shall be as follows, namely :-

(a) The notice shall be in writing in Form XVI;

(b) if the alleged offence has taken place in a Union Territory the person giving notice may send notice to :-

(i) the Central Board;

(ii) the Ministry of Environment and Forests (represented by the Secretary to Government of India); and



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: R15LDH32539341		Application No : 17501808

To,
Harvinder Singh
341/342-d, Phase VIII, Focal Point
Ludhiana, Punjab-141010

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Fresh/LDH4/2022/17501808
Date of issue :	16/05/2022
Date of expiry :	15/05/2023
Certificate Type :	Fresh

2. Particulars of the Industry

Name & Designation of the Applicant	Mr. Vijay Mehtani, (Vice President)
Address of Industrial premises	Punjab Dyers Association (focal Point Module), 8.65 Acre Land, Tajpur Road, Jamalpur Awana, Ludhiana East, Ludhiana Iv-141008
Capital Investment of the Industry	4191.39 lakhs
Category of Industry	Red
Type of Industry	Common effluent treatment plant.
Scale of the Industry	Small
Office District	Ludhiana Iv
Consent Fee Details	Rs. 3,60,000/- vide R.No. HDFCR52022011089136605 dated 10.01.2022.
Raw Materials (Name with quantity per day)	Effluent Waste Water (Discharge from various dyeing industries) @ 40,000 Kilo Liters/Day
Products (Name with quantity per day)	Treated Water @ 40,000 Kilo Liters/Day
By-Products, if any, (Name with quantity per day)	--
Details of the machinery and processes	CETP for Dyeing units
Details of the Effluent Treatment Plant	Trade Effluent @ 40000.0 KLD Domestic Effluent @ 1.5 KLD

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Punjab Dyers Association (focal Point Module), 8.65 Acre Land, Tajpur Road, Jamalpur Awana, Ludhiana East, Ludhiana Iv, 141008

Mode of Disposal	<p><i>Trade Effluent : into Budha Nallah after treatment through CETP of 40 MLD (Focal Point Module)</i></p> <p><i>Domestic Effluent : onto land for plantation through septic tank</i></p>
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	<i>As prescribed by PPCB/CPCB/MoEF&Cc (as applicable).</i>



16/05/2022

(Pardeep Balu)
Environmental Engineer

*For & on behalf**of***(Punjab Pollution Control Board)****Endst. No.:****Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana with request to report w.r.t the compliance of specific conditions.



16/05/2022

(Pardeep Balu)
Environmental Engineer

*For & on behalf**of***(Punjab Pollution Control Board)**

TERMS AND CONDITIONS**A. GENERAL CONDITIONS**

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment^{1/2}s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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Punjab Dyers Association (focal Point Module), 8.65 Acre Land, Tajpur Road, Jamalpur Awana, Ludhiana East, Ludhiana Iv, 141008

Page 3

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

1. The SPV will make more efforts to give the desirable results.
2. PDA / CETP Operator shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
3. PDA / CETP operator shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.



16/05/2022

(Pardeep Balu)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)





भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-16022024-252144
CG-DL-E-16022024-252144

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 5] नई दिल्ली, बृहस्पतिवार, फरवरी 15, 2024/ माघ 26, 1945 (शक)
No. 5] NEW DELHI, THURSDAY, FEBRUARY 15, 2024/MAGHA 26, 1945 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 15th February, 2024/Magha 26, 1945 (Saka)

The following Act of Parliament received the assent of the President on the 15th February, 2024 and is hereby published for general information:—

THE WATER (PREVENTION AND CONTROL OF POLLUTION) AMENDMENT ACT, 2024

No. 5 OF 2024

[15th February, 2024.]

An Act further to amend the Water (Prevention and Control of Pollution) Act, 1974.

6 of 1974

WHEREAS in pursuance of clause (1) of article 252 of the Constitution, the Water (Prevention and Control of Pollution) Act, 1974 had been passed by Parliament;

AND WHEREAS it is considered necessary to make certain amendments thereto for decriminalising and rationalising minor offences to further enhance trust-based governance for ease of living and doing business;

AND WHEREAS in pursuance of clause (1) of article 252 of the Constitution read with clause (2) thereof, resolutions have been passed by the Legislative Assemblies of the States of Himachal Pradesh and Rajasthan to the effect that the said Act should be amended by an Act of Parliament for the purposes hereinafter appearing.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Water (Prevention and Control of Pollution) Amendment Act, 2024.

Short title
application and
commencement.

(2) It applies, in the first instance, to the whole of the States of Himachal Pradesh and Rajasthan and the Union territories; and it shall apply to such other State which adopts this Act by resolution passed in that behalf under clause (1) of article 252 of the Constitution read with clause (2) thereof.

(3) It shall come into force, at once in the States of Himachal Pradesh and Rajasthan and the Union territories, and in any other State which adopts this Act under clause (1) of article 252 of the Constitution read with clause (2) thereof on the date of such adoption.

Amendment of section 4.

2. In section 4 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the principal Act), in sub-section (2), in clause (a), after the words "State Government", the words "in such manner as may be prescribed by the Central Government" shall be inserted.

6 of 1974.

Amendment of section 5.

3. In section 5 of the principal Act, in sub-section (9), after the word "prescribed", the words "by the Central Government" shall be inserted.

Amendment of section 25.

4. In section 25 of the principal Act, in sub-section (1), for the proviso, the following proviso shall be substituted, namely:—

"Provided that the Central Government may in consultation with the Central Board, by notification in the Official Gazette, exempt certain categories of industrial plants from the provisions of this sub-section."

Insertion of new section 27A.

5. After section 27 of the principal Act, the following section shall be inserted, namely:—

Power to issue guidelines.

"27A. (1) Notwithstanding anything in this Act, the Central Government in consultation with the Central Board, may, by notification in the Official Gazette, issue guidelines on the matters relating to the grant, refusal or cancellation of consent by any State Board for establishment of any industry, operation or process, or treatment and disposal system or to bringing into use of a new or altered outlet including the mechanism for time-bound disposal of the application made under section 25 or period of validity of such consent.

(2) Every State Board, in discharge of its functions for the purposes of grant, refusal or cancellation of consent under section 25 or section 27 shall act in accordance with the guidelines issued under sub-section (1)."

Substitution of new sections 41 and 41A for section 41.

6. For section 41 of the principal Act, the following sections shall be substituted, namely:—

Failure to comply with provisions of section 20 or directions issued thereunder.

"41. (1) Whoever contravenes or does not comply with the directions given under sub-section (2) or sub-section (3) of section 20, within such time as may be specified in the direction, shall, in respect of each such contravention or non-compliance, be liable to pay a penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.

(2) Where any person continues contravention or non-compliance under sub-section (1), he shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.

41A. (1) Whoever contravenes or does not comply with any order or direction issued under clause (c) of sub-section (1) of section 32 or any direction issued by a court under sub-section (2) of section 33 or any direction issued under section 33A, shall, in respect of each such contravention or non-compliance, be liable to pay the penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.

Failure to comply with provisions of section 32, or directions issued under section 33 or section 33A.

(2) Where any person continues contravention or non-compliance under sub-section (1), he shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.”

7. In section 42 of the principal Act,—

Amendment of section 42.

(a) in sub-section (1), for the long line, the following long line shall be substituted, namely:—

“shall be liable to pay penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.”;

(b) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) Where any person continues contravention or non-compliance under sub-section (1), he shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.”

8. For sections 43 and 44 of the principal Act, the following sections shall be substituted, namely:—

Substitution of new sections for sections 43 and 44.

“43. Whoever contravenes the provisions of section 24, shall be liable to pay the penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees and where such contravention continues, he shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.

Penalty for contravention of provisions of section 24.

44. Where for the purpose of grant of a consent in pursuance of the provisions of section 25 or section 26, the use of a meter or gauge or other measure or monitoring device is required and such device is used for the purposes of those provisions, any person who knowingly or wilfully alters or interferes with that device so as to prevent it from monitoring or measuring correctly shall be liable to pay penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.”

Penalty for contravention of section 25 or section 26.

9. Section 45 of the principal Act shall be omitted.

Omission of section 45.

10. For section 45A of the principal Act, the following sections shall be substituted, namely:—

Substitution of new sections 45A to 45E for section 45A.

‘45A. If any person contravenes any of the provisions of this Act or any order or direction issued thereunder, for which no penalty has been provided for in this Act, shall be liable to pay the penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees, and where such contravention continues, he shall be liable to pay an additional penalty which may extend to ten thousand rupees for every day during which such contravention continues.

Penalty for contravention of certain provisions of Act.

45B. (1) The Central Government, for the purposes of determining the penalties under the provisions of this Act shall appoint an officer not below the rank of Joint Secretary to the Government of India or a Secretary to the

Adjudicating officer.

State Government to be the adjudicating officer, to hold an inquiry and to impose the penalty in the manner, as may be prescribed:

Provided that the Central Government may appoint as many adjudicating officers as may be required.

(2) The adjudicating officer may summon and enforce the attendance of any person acquainted with the facts and circumstances of the case to give evidence or to produce any document, which in the opinion of the adjudicating officer, may be useful for or relevant to the subject-matter of the inquiry and if, on such inquiry, he is satisfied that the person concerned has contravened the provisions of this Act, he may determine such penalty as he thinks fit under the provisions of this Act:

Provided that no such penalty shall be imposed without giving the person concerned an opportunity of being heard in the matter.

(3) The amount of penalty imposed under the provisions of sections 41, 41A, 42, 43, 44, 45A and 48, shall be in addition to the liability to pay relief or compensation under section 15 read with section 17 of the National Green Tribunal Act, 2010.

19 of 2010.

Appeal.

45C. (1) Any person aggrieved by the order passed by the adjudicating officer under section 45B may prefer an appeal to the National Green Tribunal established under section 3 of the National Green Tribunal Act, 2010.

19 of 2010.

(2) Every appeal under sub-section (1) shall be filed within sixty days from the date on which the copy of the order made by the adjudicating officer is received by the aggrieved person.

(3) The National Green Tribunal may, after giving the parties to the appeal an opportunity of being heard, pass such order as it thinks fit, confirming, modifying or setting aside the order appealed against.

(4) Where an appeal is preferred against any order of the adjudicating officer under sub-section (1), such appeal shall not be entertained by the Tribunal unless such person has deposited with the Tribunal ten per cent. of the amount of the penalty imposed by the adjudicating officer.

Penalty amount to be credited to Environmental Protection Fund.

45D. Where an adjudicating officer imposes penalty or additional penalty, as the case may be, under the provisions of this Act, the amount of such penalty shall be credited to the Environmental Protection Fund established under section 16 of the Environment (Protection) Act, 1986.

29 of 1986.

Offences for failure to comply with provisions of section 25 or 26 and for failure to pay penalty.

45E. (1) Whoever fails to comply with the provisions of section 25 or section 26, in respect of each such failure, shall be punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine, and in case the failure continues, with an additional fine which may extend to fifty thousand rupees for every day during which such failure continues after the conviction for the first such failure.

(2) If the failure referred to in sub-section (1) continues beyond a period of one year after the date of conviction, the offender shall be punishable with imprisonment for a term which shall not be less than two years but which may extend to seven years and with fine.

(3) Where any person fails to pay the penalty or the additional penalty, as the case may be, imposed under the provisions of this Act within ninety days of such imposition, he shall be punishable with imprisonment for a term which may extend to three years, or with fine which may extend to twice the amount of the penalty or additional penalty so imposed or with both.

(4) Where any offence under sub-section (1) or sub-section (2) or sub-section (3) has been committed by a company, every person who, at the time the offence was committed, was directly in charge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of such offence and he shall be liable to be proceeded against and punished accordingly:

Provided that nothing in this sub-section shall render any such person liable to any punishment provided in sub-section (1) or sub-section (2) or sub-section (3), if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(5) Notwithstanding anything in sub-section (4), where an offence has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also have deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purposes of this section,—

(a) “company” includes body corporate, firm, trust, society and any other association of individuals;

(b) “director”, includes director of the company, partner of the firm, members of the society or trust or member of any association of individuals, as the case may be.’.

11. Section 47 of the principal Act shall be omitted.

12. For section 48 of the principal Act, the following section shall be substituted, namely:—

“48. (1) Where contravention of any provision of this Act has been committed by any Department of the Central Government or State Government, the Head of the Department shall be liable to pay the penalty equal to one month of his basic salary:

Provided that such Head of the Department shall not be liable for such contravention, if he proves that the contravention was committed without his knowledge or instructions or that he exercised all due diligence to prevent such contravention.

(2) Where any contravention under sub-section (1) is attributable to any neglect on the part of, any officer, other than the Head of the Department, such officer shall be liable to pay the penalty equal to one month of his basic salary:

Provided that such officer shall not be liable for the contravention, if he proves that he exercised all due diligence to avoid such contravention.”.

13. In section 49 of the principal Act, in sub-section (1), after clause (a), the following clause shall be inserted, namely:—

“(aa) the adjudicating officer or any officer authorised by him in this behalf; or”.

Omission of section 47.

Substitution of new section for section 48.

Penalty for contravention by Government Department.

Amendment of section 49.

Amendment of
section 63.

14. In section 63 of the principal Act, in sub-section (2),—

(i) after clause (a), the following clause shall be inserted, namely:—

“(aa) the manner of nomination of the chairman of the State Board and the terms and conditions of service of the chairman of the State Board under clause (a) of sub-section (2) of section 4 and under sub-section (9) of section 5;”;

(ii) after clause (m), the following clause shall be inserted, namely:—

“(ma) the manner of holding inquiry and imposing penalties by the adjudicating officer under section 45B;”.

Amendment of
section 64.

15. In section 64 of the principal Act, in sub-section (2), in clause (e), for the words, brackets and figures “the chairman and the member-secretary of the State Board under sub-section (9) of section 5 and”, the words “the member-secretary of the State Board” shall be substituted.

DR. RAJIV MANI,
Secretary to the Govt. of India.

**Government of Punjab
Department of Science, Technology and Environment**

Office of the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

To

The Member Secretary,
Punjab Pollution Control Board,
Vatavaran Bhawan, Nabha Road,
Patiala.

No.80/SLO/AA/2024/

Dated

Subject: Appeal filed by M/s Punjab Dyers Association, 50 MLD CETP, Adjoining Central Jail, Tajpur Road, Ludhiana- Review against imposition of EC of Rs. 25.00 Lakh and BG of 50.00 Lakh by the Board.

Please refer to the subject cited above and find enclosed herewith a certified copy of interim order dated 26.05.2025 passed by the Appellate Authority-cum-Secretary to Government of Punjab, Department of Science, Technology and Environment for information and compliance.

2) The concerned office may please be instructed to file reply in the case.

sd/-
Senior Law Officer
Appellate Authority

Endst. No. 80/SLO/AA/2024/971-973

Dated 3/6/2025

A copy of the above is forwarded to the following for information and necessary action please:

- 1) Personal Assistant to Secretary to Government of Punjab, Department of Science, Technology and Environment, Room No.322-323, 3rd Floor, Mini Secretariat, Punjab, Sector-9, Chandigarh.
- 2) Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana.
- 3) M/s Punjab Dyers Association, 50 MLD CETP, Adjoining Central Jail, Tajpur Road, Ludhiana.

Regd ✓

Amik Singh
Senior Law Officer -
Appellate Authority

Endst. No.80/SLO/AA/2024/

Dated

A copy of the above is forwarded to the Chairperson, Punjab Pollution Control Board, Nabha Road, Patiala for information please.

sd/-
Senior Law Officer
Appellate Authority

Before the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
Government of Punjab, Department of Science, Technology and Environment

Appeal No. 80/SLO/AA/2024

M/s Punjab Dyers Association,
(SPV for 50 MLD CETP Plant)
Adjoining Central Jail, Tajpur Road, Ludhiana

Vs.

Punjab Pollution Control Board and Others.

- Present: 1. Sh. Inder Kumar Kapila, Advocate alongwith appellant
2. Sh. Gurmeet Singh, Environmental Engineer on behalf of Punjab Pollution Control Board.

ORDER

The appellant has filed an appeal against the order dated 02.07.2024 of the Punjab Pollution Control Board, whereby Environmental Compensation of Rs. 25.00 Lakh and Bank Guarantee of Rs. 50.00 Lakh has been imposed. A prayer has been made to set aside the order passed by the Board for imposition of Environmental Compensation and Bank Guarantee.

- 2) Upon notice, the Environmental Engineer, Regional Office-3, Ludhiana has appeared on behalf of Punjab Pollution Control Board.
- 3) The counsel for the appellant stated that he has mentioned some grounds in the appeal to which the reply of the Board is required.
- 4) The officer of the Board stated that the order which has been challenged by the appellant is in-fact the proceedings of personal hearing held before the Chairman of the Board on 14.06.2024. The competent authority after hearing the parties has decided that the appellant association shall submit Bank Guarantee of Rs. 50.00 Lakh and Environmental Compensation of Rs. 25.00 Lakh for damage caused to the environment. The officer of the Board further stated that appellant has filed an



appeal before the Hon'ble National Green Tribunal challenging the comprehensive order passed by the Board recently which also includes the Environmental Compensation of Rs. 25.00 Lakh. However, the imposition of Bank Guarantee has not been challenged.

5) After hearing the parties, it is observed that the appellant has already filed an appeal before the Hon'ble National Green Tribunal challenging the comprehensive order passed by the Board for the imposition of Environmental Compensation, hence, the issue relating to the imposition of Environmental Compensation of Rs. 25.00 Lakh cannot be entertained by the Appellate Authority as the same is also the part of the comprehensive order. Hence, the appeal qua this issue stands declined.

6) However, considering the contentions raised by the counsel for the appellant, the Board is directed to file reply to the issue relating to the submission of Bank Guarantee of Rs. 50.00 by the appellant. The officer of the Board is directed to furnish the copy of reply in advance to the counsel for the appellant, who may in turn file rejoinder to the reply, if any, within 07 days thereafter.

7) The case be put up for final hearing after the pleadings are complete.

26.05.2025

Sd/-
(Priyank Bharti, IAS)
Appellate Authority

-cum-

Secretary to Government of Punjab,
Department of Science, Technology
and Environment, Chandigarh.

Certified Copy

Amnik Singh

Senior Law Officer
Appellate Authority
Government of Punjab
Deptt. of Science, Technology
and Environment, CHD
03-06-2025



PUNJAB DYERS ASSOCIATION											
50 MLD CETP, ADJOINING CENTRAL JAIL, TAJPUR ROAD, LUDHIANA											
Sr. No.	Parameter	PPCB SAMPLE REPORT								PBTI	IIT ROORKE
		Dec-22	Apr-23	May-23	Nov-23	May-24	Jun-24	Jul-24	Aug-24	Nov-22	Nov-24
1	pH	7.5	8	7.2	7.4	8	7.9	8.7	7.8	8	7.43
2	Total Suspended Solids (mg/l)	33	72	16	24	20	58	35	30	19.5	30
3	Total Dissolved Solids (mg/l)	2017	2075	1468	1810	2001	1768	1806	1875	1367	1766
4	Chemical Oxygen Demand (mg/l)	84	96	72	112	116	84	120	148	128	110
5	Bio- chemical Oxygen Demand (mg/l)	15	21	10	20	20	16	21	26	24	27
6	Oil & Grease (mg/l)	BDL	BDL	BDL	BDL	BDL	5.2	5	6.2	1.1	
7	Sulphides (mg/l)	BDL	BDL	BDL	1	BDL	1.6	1.6	BDL	BDL	
8	Phenolic Compound (mg/l)	BDL	BDL	BDL	BDL	BDL	0.9	BDL	1.2	BDL	
9	Ammonical Nitrogen (mg/l)	1.6	4.6	BDL	BDL	1.1	6.2	2.5	7.6	7	5.8
10	Total Chromium (mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	
11	Electrical Conductivity μ S/cm			3172	2825	3280	2763	4670	3623		
12	Sodium Absorption Ratio (SAR)	28.17	3.7	2	8.2	15.95	15.45	16.16	5.1	32.1	
13	Residual Sodium Carbonate (RSC) meq/l	1	0.08	0.06	1.2	1.88		3.56	3.2	0.9	
14	Colour (PCU-PtCo. Unit)	70	20	BDL	50		60	40		272	
15	Bio-Assay	100% survival of fish in 100% effluent after 96 Hrs.	60% survival of fish in 100% effluent after 96 Hrs.	40% survival of fish in 100% effluent after 96 Hrs.	90% survival of fish in 100% effluent after 96 Hrs.	90% survival of fish in 100% effluent after 60 Hrs.	90% survival of fish in 100% effluent after 96 Hrs.	80% survival of fish in 100% effluent after 60 Hrs.	100% survival of fish in 100% effluent after 60 Hrs.	80% survival of fish in 100% effluent after 96 Hrs.	

50 MLD CETP PLANT, TAJPUR ROAD, LUDHIANA

EFFLUENT SAMPLE RESULTS MARCH 2022 TO DECEMBER 2022

SR. NO	Parameters	PPCB SAMPLE REPORT								PBTI	PPCB SAMPLE REPORT			As per MOEF&CC notified Std. dated-01-01-2016
		sampling carried out on 30.03.22 at outlet	sampling carried out on 14.04.2022 at outlet	sampling carried out on 02.05.2022 at outlet	sampling carried out on 09.06.2022 at outlet	sampling carried out on 08.07.2022 at outlet	sampling carried out on 04.08.2022 at outlet	sampling carried out on 08.09.2022 at outlet	sampling carried out on 10.10.2022 at outlet	sampling carried out on 14.11.2022 at outlet	sampling carried out on 15.11.2022 at outlet	sampling carried out on 16.11.2022 at outlet		
		30-03-2022	14-04-2022	02-05-2022	09-06-2022	08-07-2022	04-08-2022	08.09.2022	10.10.2022	14-11-2022	15.11.2022	16.12.2022		
1	PH	8	7.5	7.6	7.6	7.9	7.5	7.3	7.6	8	7.6	7.5	6.0 to 9.0	
2	TSS(mg/l)	10	32	58	44	58	74	39	76	19.5	37	33	100	
3	TDS(mg/l)	2448	2544	2250	2726	2250	2555	3450	2339	1367	2371	2017	2100	
4	BOD(mg/l)	11	15	16	33	35	37	40	36	24	27	15	30	
5	COD(mg/l)	60	80	88	162	148	196	156	182	128	144	84	250	
6	O&G(mg/l)	BDL	BDL	BDL	10.4	7	7.6	11.2	6.1	1.1	4.8	BDL	10	
7	SULPHIDE(mg/l)	BDL	BDL	BDL	2.8	2.4	1.8	1.6	BDL	BDL	BDL	BDL	2	
8	PHENOLIC COMPOUND(mg/l)	BDL	BDL	BDL	1.6	BDL	BDL	1	BDL	BDL	BDL	BDL	1	
9	Amm.N.		2.8	4.2	2	4	6.4	5.7	3.1	7	7.8	1.6	50	
10	SAR	20.84	29.7	12	14.38	19.1	11.45	18	13.72	32.1	22.75	28.17	26	
11	T. Cr(mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	2	
12	RSC(mg/l)	1.76	2.3	2.5	3.2	1.8	0.52	4	2.8	0.9	-1.32	1		
13	BIO-ASSAY	100% survival of fishes after 96 hours	100% survival of fishes after 96 hours	90% survival of fishes after 96 hours	80% survival of fishes after 96 hours	40% survival of fishes after 96 hours	60% survival of fishes in 100% effluent in 96 Hrs.	40% survival of fishes in 100% effluent in 96 Hrs.	50% survival of fishes in 100% effluent in 96 Hrs.	80% survival of fishes in 100% effluent in 96 Hrs.	90% survival of fishes in 100% effluent in 96 Hrs.	100% survival of fishes in 100% effluent in 96 Hrs.	90% survival of fish in 100% effluent in 96 hours	
14	MLSS							540	4080		8170			

50 MLD CETP PLANT, TAJPUR ROAD, LUDHIANA

EFFLUENT SAMPLE RESULTS JANUARY 2023 TO DECEMBER 2023

SR. NO	Parameters	PPCB SAMPLE REPORT					PBTI	PPCB SAMPLE REPORT							As per MOEF&CC notified Std. dated-01-01-2016
		sampling carried out on 16.01.23 at outlet	sampling carried out on 14.02.2023 at outlet	sampling carried out on 02.03.2023 at outlet	sampling carried out on 18.04.2023 at outlet	sampling carried out on 19.05.2023 at outlet	sampling carried out on 20.06.2023 at outlet	sampling carried out on 28.07.2023 at outlet	sampling carried out on 24.08.2023 at outlet	sampling carried out on 13.09.2023 at outlet	sampling carried out on 27.10.2023 at outlet	sampling carried out on 17.11.2023 at outlet	sampling carried out on 23.12.2023 at outlet		
		16.01.2023	14-02-2023	02-03-2023	18-04-2023	19-05-2023	20-06-2023	28-07-2023	24-08-2023	13-09-2023	27-10-2023	17-11-2023	23-12-2023		
1	PH	7.5	8	8	8	7.2	8.47	7.6	7.4	7.5	7.6	7.4	7.7	6.0 to 9.0	
2	TSS(mg/l)	34	22	10	72	16	20.4	54	92	94	28	24	32	100	
3	TDS(mg/l)	3281	2372	3354	2075	1468	3053	2850	3205	3029	2654	1810	2440	2100	
4	BOD(mg/l)	17	17	10	21	10	11	25	60	42	22	20	16	30	
5	COD(mg/l)	116	104	80	96	72	126	198	216	168	124	112	100	250	
6	O&G(mg/l)	BDL	BDL	BDL	BDL		1.1	BDL	BDL	5.4	5	BDL	BDL	10	
7	SULPHIDE(mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	1.2	1.4	1.8	1	BDL	2	
8	PHENOLIC COMPOUND(mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	1	
9	Amm.N.	1.2	1.8	BDL	4.6	BDL	6	1.6	5.8	BDL	5.2	BDL	5.2	50	
10	SAR	28.07	19	35.6	3.7	2	16.8	20.4	22	14.5	20.1	8.2	18	26	
11	T. Cr(mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	2	
12	Color (P.C.U)					BDL	238		140	170		50			
13	RSC(mg/l)	2.52	2.3	3.9	0.08	0.06	0.5	2.12	1.44	0.25	1.2	1.2	0.9		
14	BIO-ASSAY	100% survival of fish in 100% effluent in 96 hours	100% survival of fish in 100% effluent in 96 hours	100% survival of fish in 100% effluent in 96 hours	60% survival of fish in 100% effluent in 96 hours	40% survival of fish in 100% effluent in 96 hours	50% survival of fish in 100% effluent in 96 hours	100% survival of fish in 100% effluent in 96 hours	70% survival of fish in 100% effluent in 96 hours	0% survival of fish in 100% effluent in 96 hours	0% survival of fish in 100% effluent in 96 hours	90% survival of fish in 100% effluent in 96 hours	90% survival of fish in 100% effluent in 96 hours	90% survival of fish in 100% effluent in 96 hours	
15	MLSS	5650	5436		1720	2790		5250	1140						

50 MLD CETP PLANT, TAJPUR ROAD, LUDHIANA

EFFLUENT SAMPLE RESULTS JANUARY 2024 TO JUNE 2025

SR. NO	Parameters	PPCB SAMPLE REPORT								SHRI RAM LAB	IIT ROORKE	CPCB	THAPAR	PBTI	As per MOEF&CC notified Std. dated-01-01-2016
		sampling carried out on 06.01.24 at outlet	sampling carried out on 04.02.2024 at outlet	sampling carried out on 04.03.2024 at outlet	sampling carried out on 05.03.2024 at outlet	sampling carried out on 29.05.2024 at outlet	sampling carried out on 28.06.2024 at outlet	sampling carried out on 27.07.2024 at outlet	sampling carried out on 08.08.2024 at outlet	sampling carried out on 13.11.2024 at outlet	sampling carried out on 19.11.2024 at outlet	sampling carried out on 24.12.2024 at outlet	sampling carried out on 24.12.2024 at outlet	sampling carried out on 30.06.2025 at outlet	
		06-01-2024	04-02-2024	04-03-2024	05-03-2024	25-05-2024	28-06-2024	27-07-2024	08-08-2024	13-11-2024	19-11-2024	24-12-2024	24-12-2024	30-06-2025	
1	PH	7.6	7.7	7.4	7.9	8	7.9	8.7	7.8	8.1	7.43	8	8.1	8.42	6.0 to 9.0
2	TSS(mg/l)	28	57	99	1840	20	58	35	30	60	30	47	32	87	100
3	TDS(mg/l)	2248	2251	3520	3270	2001	1768	1806	1875	2276	1766	2744	1488	2886	2100
4	BOD(mg/l)	18	24	80	315	20	16	21	26	38	27	54	16	8	30
5	COD(mg/l)	96	140	520	940	116	84	120	148	184	110	125	68	125	250
6	O&G(mg/l)	4.2	3.8	6.8	14	BDL	5.2	5	6.2	2		BDL	<5.0	1.6	10
7	SULPHIDE(mg/l)	1.2	BDL	2.6	10.8	BDL	1.6	1.6	BDL	0.4		2.4		BDL	2
8	PHENOLIC COMPOUND(mg/l)	BDL	BDL	BDL	5.7	BDL	0.9	BDL	1.2	BDL		3.62		BDL	1
9	Amm.N.	BDL	2.5	BDL	4.8	1.1	6.2	2.5	7.6		5.8	BDL	<0.05	BDL	50
10	SAR	17.1	9.8	22.4	21.9	15.95	15.45	16.16	5.1	15.1				22.9	26
11	T. Cr(mg/l)	BDL	BDL	BDL	1.5	BDL	BDL	BDL	BDL	0.04		0.005	<0.30	BDL	2
12	Color (P.C.U)						60	40		100				131	
13	RSC(mg/l)	1.2	0.24	4.16	4.6	1.88		3.56	3.2					0	
14	BIO-ASSAY	80% survival of fish in 100% effluent in 96 hours	90% survival of fish in 100% effluent in 96 hours	80% survival of fish in 100% effluent in 96 hours	30% survival of fish in 100% effluent in 96 hours	90% survival of fish in 100% effluent in 60 hours	60% survival of fish in 100% effluent in 60 hours	80% survival of fish in 100% effluent in 60 hours	100% survival of fish in 100% effluent in 60 hours	90% survival of fish in 100% effluent in 96 hours				90% survival of fish in 100% effluent in 96 hours	90% survival of fish in 100% effluent in 96 hours
15	MLSS									3410	5352	2849	5068	4570	